

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD :

O.A.No.930/90.

Dt. of Decision:15.11.90.

N.Satyanarayana

...Applicant

Vs.

1. The Sr. Personnel Officer (BG/SC),
South Central Railways, D.R.M.Compound;
Secunderabad, A.P.
2. The Divisional Railway Manager,
(P) B.G.(D.G.M) South Central Railways,
D.R.M.Compound, Secunderabad.
3. The District Employment Officer,
Nalgonda District Employment Exchange,
Nalgonda.
4. The Government of India, rep. by its
Secretary, Labour, Employment and Training,
Central Secretariat, New Delhi.

...Respondents

Counsel for the Applicant : Shri K.Nageswara Reddy

Counsel for the Respondents : Shri Jalli Siddaiah, SC for Rlys.

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

2 (Judgment of the Division Bench delivered by Hon'ble
Shri B.N.Jayasimha, Vice-Chairman).

The applicant herein states that the Respondents
1 and 2 notified the vacancies of Sweeper/to the Employment
Exchanges at Nalgonda, Ranga Reddy, Medak, Adilabad and
Karimnagar Districts on 19-3-1990 and they were asked to
sponsor the names of Physcically Handicapped persons.
He states that all Employment Exchanges except the 3rd
respondent i.e. the Nalgonda District Employment Exchange
forwarded the list of candidates to respondents 1 and 2.

h/s

contd.../-

To

1. The Sr. Personnel Officer (BG/SC)
S.C.Rlys, D.R.M.Compound,
Secunderabad A.R.
2. The Divisional Railway Manager,
(P) BG(D.G.M), S.C.Rlys,
D.R.M Compound, Secunderabad.
3. The District Employment Officer,
Nalgonda District Employment Exchange, Nalgonda.
4. The Secretary, Govt. of India, Labour,
Employment and Training, Central Secretariat,
New Delhi.
5. One copy to Mr. K.Nageswar Reddy, Advocate
198/2RT, vijayanagar Colony, Hyderabad
6. One copy to Mr.J.Siddaiah, SC for Rlys.
7. One spare copy.

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Despite the 2nd respondent's reminders to the Employment Exchange Nalgonda, the District Employment Officer, Nalgonda, did not sent the list of candidates. Applicant states that he has registered himself in the Nalgonda Employment Exchange as a Physically Handicapped Person and that if Respondent No.3 had sponsored his name he would have been included in the list of sponsored candidates as he has sufficient seniority and thus he would be eligible for consideration. The failure on the part of the 3rd respondent in not sponsoring the names of eligible persons has affected his right for consideration to the post of Sweeper and Canteen Cleaner.

2. We have heard Shri K.Nageswar Reddy, learned counsel for the applicant and Shri Jalli Siddaiah, learned standing counsel for Railways who has taken notice at the admission stage. It is confirmed that no names have been sponsored by the Nalgonda Employment Exchange. The applicant is a candidate who has registered himself in the Nalgonda Employment Exchange and is therefore eligible to be considered for appointment to the post of Sweeper/Canteen Cleaner. In the circumstances we direct respondents 1 and 2 to consider the case of the applicant also along with the candidates who have been sponsored by the other employment exchanges. The applicant will produce his original employment registration card before the respondents and the respondents will consider the applicant after satisfying themselves as to the correctness of the card. With the above direction the application is disposed-of. No order as to costs.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice-Chairman

D.S.Rao
(D.SURYA RAO)
Member (J)

Dated: 15th November, 1990.

(Dictated in Open Court)

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D.S.Rao
Deputy Registrar (Judl)

✓
CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. MARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24-9 15/11/90

~~ORDER~~ JUDGEMENT:

M.A. / R.A. / C.A / No.

in

T.A. No.

W.P. No.

O.A. No. 930/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

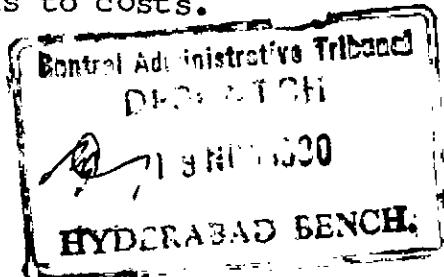
Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. ~~Ordered/Rejected~~

No order as to costs.



8